

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: MAs No. 241/02 & 348/02 in OA 302/01

Applicant(s) Bhagwan Sahai

Respondent(s) UOI & Others

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>11/2/2003</p> <p>Mr. R.G. Gupta, Counsel for the applicants. (Union of India & Others)</p> <p>MA No. 241/2002 has been filed for extension of the period for the extension of the period for the compliance of the order dated 19.4.2002 passed in OA No. 302/2001.</p> <p>2. In the application, it is stated that the applicants (respondents in the OA) have filed RA and in order to avoid legal complication, time may be extended.</p> <p>3. It is noticed that RA No. 17/2002 filed by the applicants has been dismissed on 12.8.2002.</p> <p>4. Since the Review Application has been dismissed, there is no cause to extend the period for compliance of the order.</p> <p>5. MA No. 241/2002 is, therefore, dismissed.</p> <p>6. In view of the dismissal of the MA No. 241/2002, there is no need to pass any order in MA No. 348/2002, which may be consigned to record room alongwith MA No. 241/2002.</p> <p><i>13.2.03</i></p> <p><i>(H.C. GUPTA)</i> MEMBER (A)</p>	

G.L. GUPTA
(G.L. GUPTA)
VICE CHAIRMAN